

Seventeenth Loksabha

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Title: Urged the State Government to order a judicial enquiry by a sitting judge into the incident of killing of the four people allegedly belonging to Maoist in Attappady, Kerala.

SHRI V. K. SREEKANDAN (PALAKKAD): Four killings of the people allegedly belonging to Maoist have taken place in Attappady, a tribal hamlet, by the Thunderbolt, a special group carved out of Kerala police, on the 28th and 29th of last month. Three men and a woman had succumbed to the shootout by the Kerala Police. There were fourteen police personnel during the shootout. According to the version of the Hon. Chief Minister of Kerala, the Thunderbolt personnel fired at the people in self-defence. The victims were carrying weapons and were attacking the police personnel. Interestingly, there was no injury or a wound on any police personnel in the attack. The police personnel were not even able to identify two victims of the shootout and yet, they charged them under UAPA.

As per the Hon. Supreme Court's order dated 23rd December, 2014, in PUCL vs. Union of India, it was said that FIR should be lodged in the event of any killing against a person who has lost his or her life. The Kerala Government has not yet lodged FIR against these police personnel. The atrocities committed are being investigated now by the Crime Branch.

Therefore, I urge upon the Government to order a judicial inquiry by a sitting judge into the incident so that the truth can be unearthed. ...

(Interruptions)

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन को श्री वी. के. श्रीकंदन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।

...(व्यवधान)

माननीय अध्यक्ष: ठीक है, आपकी, सबकी बात आ गई है ।